

HIGH COURT OF DELHI : NEW DELHI
NOTIFICATION

No. 226/Rules/DHC

Dated: 12.9.2006

In exercise of powers conferred by Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966) and all other powers enabling it in this behalf, the High Court of Delhi, hereby makes the following amendment in the existing Rule 1 Chapter 4-F(b), High Court Rules & Orders, Volume V, pertaining to filing of writ petition :-

AMENDMENT

The last sentence of para 1 after the words “lodged in the Registry” shall be substituted by the following sentence:-

“The petition shall state whether the petitioner has moved the Supreme Court or any High Court for similar relief and if so, copies of the said petition to the Supreme Court/High Court and the order made thereon shall also be filed”.

BY ORDER OF THE COURT

Sd/-
(A.K. PATHAK)
REGISTRAR GENERAL